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Per Tribunal Date: 24/1/92
Applicant in person / by none
Advocate / Respondent by A.I. Bhatkar
The matter adjourned to 20/2/92
for Final Hearing

Dy. Registrar

Per Tribunal Date: 20/2/92
Applicant in person / by
Advocate / Respondent by Mr. A.I. Bhatkar
Counsel. Mr. dim bench today
The matter adjourned to 24/4/92 1/4/92
for final hearing

Dy. Registrar

Date: 1-4-92 (Per. U.C. Sinha v. C)

Mr. S. Natarajan for the
applicant and Mr. A.I. Bhatkar for
the respondents.

Mr. S. Natarajan states that
this case and Tr. No. 402/87 listed
today are identical. So far as
Tr. 401/87 is concerned the
relief in respect of seniority list
of 82 has become infructuous.

But as the other seniority list is

PP

(11)

concerned the matter has engaged the attention of the Supreme Court and the Supreme Court judgment will have a binding effect and this will apply to each and everybody and accordingly he may be permitted to withdraw this application at this stage with liberty to file fresh applications as and when occasion for the same arises.

In view of the statement made above this application is allowed to be withdrawn.

order/judgment despatched
to Applicant's representative (s)
on 12/1/92

13/1/92

(M. Y. Prasad) (MCA)
(V. C. Srinivasan) V.C.